PART III—SECTION 4

Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies

STATE BANK OF INDIA
Central Office
Bombay, the 28th February 1968
NOTICE

No. 4817-In pursuance of Regulation 76(1) of the State Bank of India General Regulations, 1955, the Executive Committee of the Central Board has empowered the Officers-in-Charge, Bills Section, Hyderabad Local Head Office, to exercise the following signing powers—

To endorse and transfer documents of title to goods, standing in the name of or held by the State Bank, to draw, accept and endorse bills of exchange and cheques, to issue, confirm and transfer letters of credit, in the current and authorised business of the State Bank, and to sign all other letters, advices, accounts, receipts and documents connected with such business.

By Order of the Executive Committee of the Central Board
N. RAMANAND RAO
Managing Director

EMPLOYEES' STATE INSURANCE CORPORATION
Madras-34, the 21st February 1968

No. MR/CO-3(16)/66/1—It is hereby notified that Shri C. M. Kandanathan, Coimbatore District Textile Workers' Union, 19/14, MS Puram, Tirupur has been nominated as a member of the Local Committee (ESI Corporation) for Tirupur area under clause 1(e) of Regulation 10-A of the ESI (General) Regulations, 1955 with effect from 21-2-68 vide Shri K. S. Vanchailingam.

The following amendment shall accordingly be made to this Office Notification No. MR/CO-3(16)/66/1, dated 1-9-66, namely for the existing name and address against Sl. No. 8 the following shall be substituted:

"Shri C. M. Kandanathan, Coimbatore Dist. Textile Workers' Union, 19/14, M.S. Puram, Tirupur."

By Order
MUHAMMAD ALIMUllAH
Regional Director

Bangalore, the 21st February, 1968

No. MYS/INS.LC-ord.18(11)/C/62—It is hereby notified that Local Committee, Bangalore, has been reconstituted consisting of the following members under Regulation 10 A of the ESI (General) Regulations, 1955 with effect from the date of notification:

Chairman:
Under Reg 10-1(1)(a)
Deputy Labour Commissioner
Bangalore.
New Delhi, the 28th February 1968

No. INS.II.22(1)-2/67(16)—In exercise of the powers conferred by sub-regulation (1) of Regulation 5 of the Employees' State Insurance (General) Regulations, 1950, I hereby determine that in the areas specified in the schedule given below the first contribution and first benefit periods for Scts A, B and C shall begin and end as respect persons in insurable employment on the ap-

pointed day of midnight of 27th January, 1968 as indicated in the table given below—

<table>
<thead>
<tr>
<th>Sct</th>
<th>First contribution period</th>
<th>First benefit period</th>
</tr>
</thead>
<tbody>
<tr>
<td>A</td>
<td>27-1-1968</td>
<td>27-7-1968</td>
</tr>
<tr>
<td>B</td>
<td>27-7-1968</td>
<td>30-3-1968</td>
</tr>
<tr>
<td>C</td>
<td>27-1-1968</td>
<td>25-5-1968</td>
</tr>
</tbody>
</table>

(i) In pursuance of the proviso to section 47 of the Employees' State Insurance Act, 1948, (34 of 1948), the condition regarding the minimum number of twelve contributions payable during a contribution period for entitlement to sickness benefit in the corresponding benefit period is hereby waived for the first contribution period in respect of the insured persons in the areas specified in the schedule given below who are allotted Scts B and C for whom the first contribution period begins on midnight of 27th January, 1968 and ends on 30th March, 1968 and 25th May, 1968 respectively.

SCHEDULE:

(1) Area situated within the Municipal Limits of Nanjangud Town.

(2) Area situated in Town Municipal Limits in Survey Nos. 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 145, 146, 147, 158 to 166, 170 and 321/3 of Chamalapura village, Kanha Hubli, Nanjangud.

(3) Area situated out side the Town Municipal Limits in Survey Nos. 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 145, 146, 147, 158 to 166, 170 and 321/3 of Chamalapura village, Kanha Hubli, Nanjangud Taluka in the State of Mysore.

OFFICE ORDER NO. INS III/(1)/68

No. INS.III.(1)/(1)/66—In pursuance of sub-section (1) of Section 86 of the Employees' State Insurance Act, 1948 (34 of 1948) as amended by the Employees' State Insurance (Amendment Act, 1965) (44 of 1965) the Director General, Employees' State Insurance Corporation hereby authorises all the Regional Directors of the Employees' State Insurance Corporation to institute prosecutions or accord previous sanction to prosecutions under the said Act.

T. C. PURI
Director General

SALARJUNG MUSEUM BOARD

RECRUITMENT RULES FOR THE POST OF DIRECTOR

<table>
<thead>
<tr>
<th>Designation of the post</th>
<th>Class I</th>
<th>Class II</th>
<th>Class III</th>
<th>Selection</th>
<th>Age limit</th>
<th>Educational and other qualifications required for direct recruits</th>
</tr>
</thead>
<tbody>
<tr>
<td>Director</td>
<td>Class I</td>
<td>Class II</td>
<td>Class III</td>
<td>Selection</td>
<td>50 years &amp; below &amp; below</td>
<td>(i) Degree of a recognised University in Indian History or Archiology or Fine Arts or any equivalent</td>
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<tr>
<td></td>
<td>1200-60-</td>
<td>1600-100</td>
<td>1800</td>
<td>Selection</td>
<td>50 years &amp; below</td>
<td>qualification required for direct recruits</td>
</tr>
<tr>
<td></td>
<td>Senior</td>
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<td></td>
<td></td>
<td></td>
<td>(ii) Research experience (Documentary evidence to be produced).</td>
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<td>(iii) 10 years experience in a Museum of standing including 5 years administrative experience in a responsible post.</td>
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<td>(iv) Diploma in Museology or equivalent knowledge and experience in museological techniques.</td>
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<td></td>
<td>(v) Knowledge of Indian antiques, Archaeology excavation, Museums and publications, Indian Arts and decorative arts.</td>
</tr>
</tbody>
</table>

By Order

K. C. AGGARWAL
Regional Director